

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (T) No. 524 of 2014

M/s EMS India, Jamshedpur through its Partner namely,
Ujjwal Kumar Singh --- --- Petitioner

Versus

1. Commissioner of Central Excise and Service Tax, Jamshedpur
2. Superintendent of Central Excise and Service Tax, Range Mango,
Jamshedpur --- --- Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Petitioner: Ms. Shilpi Sandil, Advocate
For the Respondent: Mr. Ratnesh Kumar, Advocate

29/ 29.06.2020 Learned counsel for the writ petitioner Ms. Shilpi Sandil seeks permission to withdraw this writ petition as the petitioner has filed an application for settlement of dues under 'Sabka Vishwas' (Legal Dispute Resolution) Scheme, 2019 as its application has been accepted on 26.12.2019, as per Annexure-IA/1 through Interlocutory Application No. 3651/2020 preferred for seeking withdrawal of the writ petition. Learned counsel for the petitioner submits that she does not want to pursue the case for the aforesaid reason. Learned counsel for the Respondent Central Excise and Service tax Mr. Ratnesh Kumar does not object to the prayer. Accordingly, the instant writ petition is dismissed as withdrawn. I.A. No. 3651/2020 stands disposed of.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/